

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-51/2011/1135/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Shri Madhurjya Narayan,
Principal Judge,
Family Court-I, Kamrup,
Guwahati-7.

Dated Guwahati the th 16 February, 2024.

Sub: **Restricted holiday.**

Ref:- Your letter No. FCG.1/24/58/2024 Dated 13.02.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted permission to avail **restricted holiday on 20.02.2024**. Further, the Counsellor, Family Court-I, Kamrup, Guwahati, and in his absence, the Principal Judge, Family Court-II, Kamrup, Guwahati will remain in charge of your Court and Office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-51/2011/1136-1137/A, dated , 16-02-2024

Copy to:

1. The Principal Judge, Family Court-II, Kamrup, Guwahati.
- ✓ 2. The Project Manager, Gauhati High Court.

sd/-
JT. REGISTRAR (VIGILANCE)